

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 18th APRIL, 2024, 10:30 A.M.

**IA (IBC)/72/GB/2022
In CP (IB)/14/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	M/s Shree Salasar Properties & Finance Pvt. Ltd. 2. M/s Krishna trade & Commerce Pvt. Ltd. Vs M/s Everest Infra Energy Ltd.
UNDER SECTION	U/s 7 of IBC, 2016.

For Petitioner (s) : Mr. Saurav Jain, Adv.

For Respondent (s) : Mr. Kuldip Mullick, Adv.
Mr. Arun Kumar Mishra, Adv.

ORDER

CP (IB)/14/GB/2022

Both sides counsel present. It is brought to notice that there is a likelihood or amicable settlement of matter out of Court. Learned Counsel Mr. Kuldip Mullick appearing for the respondent submits that they shall start making repayment to the Financial Creditor from the coming Monday i.e., 22.04.2024. Seeks one week time to settle the matter. In view of the submissions, matter is adjourned to **03.05.2024** for reporting settlement.

Both sides to note that if no settlement is reported the matter shall be taken up for arguments on merits and no further adjournment shall be granted.

IA (IBC)/72/GB/2022

In view of order passed in **CP (IB)/14/GB/2022**, matter adjourned to **03.05.2024**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)